

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD**

Allahabad, this the 07th day of September, 2009

**Hon'ble Mr. A.K. Gaur, Member-J
Hon'ble Mr. D.C. Lakha, Member-A**

**Original Application No. 1640 of 2005
(U/s 19 of Administrative Tribunal Act, 1985)**

Bhuneshwar Yadav, S/o Late Ramgati, R/o Village Awaliyapur Post
Zamdeeh, District Mau.

..... **Applicant.**

By Advocate : Shri Ajeet Yadav

V E R S U S

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. Manager Railway (Establish) Region, Eastern Railway, Varanasi.

..... **Respondents**

By Advocate : Shri P.N. Rai

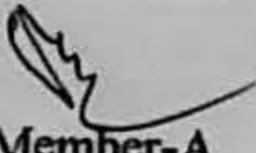
O R D E R

By Hon'ble Mr. A.K. Gaur, Member-J :

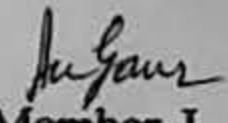
Learned counsel for the applicant at the very outset submitted that grievance of the applicant might be redressed, if the Competent Authority is directed to consider and decide the representation/ Annexure-I of O.A. and reminder dated 07.01.2002.

2. Having heard counsel for both sides and on careful ^{analysis of} ~~analyses~~ the entire case we are not satisfied that any case for interference is made out. O.A. is accordingly dismissed.

3. Learned counsel for the applicant at this stage submitted that applicant may be permitted to file a fresh representation. In this regard we may observe that there is no bar for the applicant to make a representation ^{and} therefore he is free to make representation for redressal of his grievance before the Competent Authority.



Member-A



Member-J

Anand/